

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/TT/2017

Coram:

**Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order : 23.3.2018

In the matter of

Determination of transmission tariff for Transmission Assets: a) both circuits of one LILO D/C portion of Simhadri-Vijayawada 400 kV line at Vemagiri-I (AP) shall be LILLOed at Vemagiri-II (PG) (D/C portion and multi-circuit portion) alongwith associated bays at Vemagiri-II (PG). b) Both circuits of second LILO D/C portion of Simhadri-Vijayawada 400 kV line at Vemagiri-I (AP) shall be looped in at Vemagiri-II (PG), there shall be 'No Loop Out'. The open section of 400 kV D/C line from Vemagiri-I (AP) shall be used for termination of kV Kota line alongwith associated bays at Vemagiri-II (PG). c) Shifting of 2 nos. of 63 MVAR reactors from Gazuwaka to Vemagiri-II (PG) for utilization on Simhadri-II- Vemagiri-II (PG) 400 kV D/C line under "Removal of Constraints in 400 kV bays extensions at 400 kV Vemagiri S/S" in Southern Region.

And in the matter of

Power Grid Corporation of India Limited,
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....**Petitioner**

Vs

1. Karnataka Power Transmission Corporation Ltd.,
(KPTCL), Kaveri Bhavan, Bangalore – 560 009

2. Transmission Corporation of Andhra Pradesh Ltd.,
(APTRANSCO), Vidyut Soudha,
Hyderabad– 500082



3. Kerala State Electricity Board (KSEB)
Vaidyuthi Bhavanam
Pattom, Thiruvananthapuram – 695 004
4. Tamil Nadu Electricity Board (TNEB)
NPKRR Maaligai, 800, Anna Salai
Chennai – 600 002.
5. Electricity Department
Government of Goa
Vidyuti Bhawan, Panaji
Goa 403001
6. Electricity Department
Government of Pondicherry,
Pondicherry - 605001
7. Eastern Power Distribution Company of
Andhra Pradesh Limited (APEPDCL)
APEPDCL, P&T Colony,
Seethmmadhara, Vishakhapatnam,
Andhra Pradesh.
8. Southern Power Distribution Company
of Andhra Pradesh Limited (APSPDCL)
Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta,
Tirupati -517 501, Chittoor District,
Andhra Pradesh
9. Central Power Distribution Company of Andhra
Pradesh limited (APCPDCL)
Corporate Office, Mint Compound,
Hyderabad– 500 063, Andhra Pradesh
10. Northern Power Distribution Company of Andhra Pradesh Limited (APNPDCL),
Opp. NIT Petrol Pump,
Chaitanyapuri, Kazipet, Warangal– 506 004
Andhra Pradesh



11. Bangalore Electricity Supply Company Ltd.,
(BESCOM), Corporate Office, K.R. Circle,
Bangalore– 560 001, Karnataka.
12. Gulbarga Electricity Supply Company Ltd.,
(GESCOM) Station Main Road,
Gulbarga, Karnataka.
13. Hubli Electricity Supply Company Ltd., (HESCOM)
Navanagar, PB Road, Hubli,
Karnataka
14. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle
Mangalore– 575 001, Karnataka.
15. Chamundeswari Electricity Supply Corporation Ltd.,
(CESC) # 927, L J Avenue, Ground Floor,
New Kantharaj Urs Road,
Saraswatipuram, Mysore– 570 009,
Karnataka
16. Transmission Corporation of Telangana Limited,
Vidhyut Sudha, Khairatabad,
Hyderabad, 500082

.....Respondents

76. ~~For the Respondents:~~
For the petitioner:

Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesh, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Chaudhary, PGCIL
Shri Rakesh Prasad, PGCIL

For the Respondents: Shri S. Vallinayagam, Advocate, TANGEDCO

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed this petition for approval of the transmission tariff for (a) both circuits of one LILO D/C portion of Simhadri-



Vijayawada 400 kV line at Vemagiri-I (AP) shall be LILoed at Vemagiri-II (PG) (D/C portion and multi-circuit portion) alongwith associated bays at Vemagiri-II (PG). (b) Both circuits of second LILo D/C portion of Simhadri-Vijayawada 400 kV line at Vemagiri-I (AP) shall be looped in at Vemagiri-II (PG). There shall be 'No Loop Out'. The open section of 400 kV D/C line from Vemagiri-I (AP) shall be used for termination of kV Kota line alongwith associated bays at Vemagiri-II (PG). (c) Shifting of 2 nos. of 63 MVAR reactors from Gazuwaka to Vemagiri-II (PG) for utilization on Simhadri-II-Vemagiri-II (PG) 400 kV D/C line under "Removal of Constraints in 400 kV bays extensions at 400 kV Vemagiri S/S" in Southern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

2. The representative of the petitioner submitted that the instant assets are scheduled to be put into commercial operation on 26.7.2018. It was stated in the petition that the anticipated COD of the instant assets was 1.11.2017. However, the revised anticipated COD of the assets is 31.3.2018. He requested to grant the AFC for inclusion in the PoC computation.

3. During the hearing on 7.3.2018, the representative of the petitioner requested to grant AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of the 2014 Tariff Regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para-7 of this order.

7. Annual transmission charges claimed by the petitioner as per anticipated COD of 1.11.2017 are as follows:- The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as under:-



(₹ in lakh)	
2017-18	2018-19
1220.60	3044.62

8. The petitioner, vide affidavit dated 5.3.2018 has submitted the revised COD of the instant asset as 31.3.2018. However, no cost details as on the revised anticipated COD have been submitted by the petitioner. Accordingly, annual transmission charges are allowed on the basis of the capital cost claimed by the petitioner on pro-rata basis for one day and it is as follows:-

(₹ in lakh)	
2017-18	2018-19
6.87	2587.93

9. The AFC allowed in this order shall be applicable from the actual date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The petitioner is directed to submit the following information on affidavit by 25.4.2018, with an advance copy to the beneficiaries:-

- (a) Auditor's certificate and revised tariff forms based on actual commissioning of the assets.
- (b) CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity Supply) Regulations, 2010.



- (c) RLDC certificate and CMD certificate as required under the Grid Code.
- (d) As regards shifting of 2 nos. of 63 MVAr reactors from Gazuwaka to Vemagiri, clarify whether tariff for these reactors is claimed in any petition. If so, submit details.
- (e) As regards the additional capital expenditure on account of balance and retention payment, submit the details of nature of works/works against which the payment is withheld.
- (f) Status of kV Kota line and its termination in loop out portion of Asset-B.
- (g) Indicate the differences, if any, in the final implemented arrangement vis-a-vis proposed arrangement in SCM?
- (h) The estimated completion cost claimed in Form 5A and 5B are different. Clarify the same.
- (i) Asset-wise costs details separately
- (j) SCM/RPC approval for shifting of reactor.

11. The respondents are directed to file their reply by 15.5.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 25.5.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

12. The petition shall be listed for final hearing on 7.6.2018.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(P.K. Pujari)
Chairperson

